# Central Administrative Tribunal Principal Bench

## OA No.1680/2013

New Delhi, this the 16<sup>th</sup> day of October, 2018

# Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

- 1. CPWD JE ASSOCIATION(INDIA)
  A Wing, Ground Floor
  I.P. Bhavan, New Delhi
  Pin-110002.
  Through its General Secretary
  Mr. Manoj Kumar Singh
- Suresh Chand, Aged about 44 years
   Son of Sh. Roshan Lal
   Treasurer, CPWD JE Association(India)
   A Wing, Ground Floor, I.P. Bhavan
   New Delhi, Pin-110002. ....Applicants

(By advocate: None)

#### Versus

- Union of India
   Ministry of Personnel, Public Grievances
   And Pension, Department of
   Personnel and Training
   North Block, New Delhi
   Through its Secretary
- 2. Ministry of Urban Development Nirman Bhawan, New Delhi Through its Secretary
- 3. Director General
  Central Public Works Department
  Nirman Bhavan, New Delhi. ... Respondents

(By Advocates: Sh. Subhash Gosain)

## **ORDER (ORAL)**

## Justice L. Narasimha Reddy:-

This OA is filed challenging that Rule 7 (ii) of the Central Engineering(Civil) Group 'A' Service Rules, 2012 issued by the Ministry of Urban Development and published in the Gazette of India Extraordinary on 17.10.2012 is violative of Article 14 and 16 of the Constitution of India and certain consequential reliefs.

- 2. The OA has undergone several adjournments and on 21.03.2015, it was adjourned *sine die* by stating that the same issue is pending adjudication before the Hon'ble Supreme Court in SLP No. 21803/2014. Though three years have lapsed, the parties are not able to inform this Tribunal as to the developments that have taken place in the SLP.
- 3. Be that as it may, we dispose of the OA leaving it open to the applicant to pursue the remedies depending upon the outcome of the SLP No.21803/2014 and the resultant Civil Appeal, if pending, in the Hon'ble Supreme Court. If on the other hand, the appeal has since been disposed of, they can seek remedies in terms thereof.

4. There shall be no order as to costs.

(Aradhana Johri) (Justice L. Narasimha Reddy) Member(A) Chairman

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